

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 16/SM/2015

- Subject : Difficulty encountered in implementation of the Commission`s order dated 5.10.2015 in Petition No. 310/MP/2014 regarding scheduling of unscheduled surplus power from the inter-State generating stations.
- Date of hearing : 5.1.2016
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Respondents : Southern Regional Load Despatch Centre and others
- Parties present : Shri Ashok Rajan, POSOCO
Ms. Jayantika Singh, POSOCO
Shri Anil Thomas, SRPC
Shri Ajay Dua, NTPC
Shri U.S.Mohanty, NTPC
Shri Rajiv Kumar, NTPC
Shri Uday Shankar, NTPC
Shri Mayank Shekhar, OPTC
Ms. Rashmi Wattal, OPTC
Shri T. Dhanasekaran, NLC
Shri S.Ravi, NLC
Shri Hasan Murtaza, Advocate, SPL
Shri Mayank Gupta, SPL

Record of Proceedings

The representative of POSOCO submitted that the issue involved is critical and requires detailed analysis and requested for two weeks time to file its response. The representative of POSOCO clarified that it is complying with the Commission`s directions dated 5.10.2015 and all generating stations are being permitted to revise their schedules for URS power from one beneficiary to another beneficiary.

2. The representative of SRPC submitted that utilities of Southern Region are facing difficulty in obtaining real time consent each time for URS re-allocation from original beneficiary to new beneficiary. He further submitted that to facilitate scheduling, all the beneficiaries and ISGSs have submitted their un-conditional consents for allocation of

URS power as per the existing procedure adopted in Southern Region. However, SRLDC is inviting consent every time citing the requirement of the order dated 5.10.2015. The representative of SRPC also handed over the consent letters of NTPC and the beneficiaries to the Commission.

3. Learned counsel for Sasan Power Limited submitted that it has filed its response. He clarified that URS power of Sasan UMPP is being scheduled as per the Commission`s direction in order dated 5.10.2015.

4. The representative of NLC submitted that it has filed its response and submitted that for effective utilization of URS power, the scheduling of URS power from one beneficiary to another beneficiary may continue to be implemented by SRLDC as per the practice prevailing prior to the issue of the order dated 5.10.2015 without seeking consent every time.

5. The representative of CGPL requested for time to file its response. In response to the query of the Commission, the representative of CGPL submitted that CGPL is satisfied with the direction of the Commission.

6. The representative of NTPC submitted that NTPC is in agreement with the views of SRPC. He further submitted that the process of taking consent by the generator from the original beneficiary and new beneficiary and communicating the same to RLDC would result in non-utilization/under-utilization of URS power. Therefore, scheduling of URS power should be continued by RLDCs as was being done prior to 5.10.2015. The representative of NTPC further submitted that utilization of URS power should be carried out through RLDC web-enabled mechanism and be treated as temporary reallocation.

7. After hearing the learned counsel and the representatives of the parties, the Commission observed that while SPL and CGPL do not have any difficulty in scheduling of URS power in accordance with the direction of the Commission dated 5.10.2015, the Central Generating Stations and their beneficiaries have expressed their difficulties in arranging consents of the surrendering beneficiary (ies) and the requesting beneficiary (ies) for scheduling of URS power for each revision of schedule. The Commission further observed that the Central Generating Stations and their beneficiaries do not appear to have any difficulty in giving standing unconditional consents with regard to scheduling of URS power. The Commission directed that in modification of the direction in para 5 of the order dated 5.10.2015 and pending final decision on the issue, the following procedure shall be followed:

“Where both the generating station and its beneficiaries (surrendering and requesting beneficiaries) give their standing consents in writing to RLDC that the decision of the concerned RLDC will be binding on them with regard to scheduling and dispatch of URS power, the concerned RLDC shall schedule such URS power to the requesting beneficiaries in relative proportion to the quantum requested by them. In other cases, RLDCs shall schedule URS power on the basis of the consents submitted by the generating stations in terms of the order dated 5.10.2015.”

8. The Commission directed the respondents to file their replies by 22.1.2016, if already not filed. The Commission directed that due date for filing the replies should be strictly complied with. No extension shall be granted on that account.

9. The petition shall be listed for hearing on 23.2.2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**